

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 88 of 2020**

**In the matter of:**

**Manmohan Singh Anand**

**....Appellant**

**Vs.**

**Registrar of Companies & Anr.**

**....Respondents**

**Present**

**For Appellant: Mr. Raghunath Sethupathy & Ms. Nishtha Girotra,  
Advocates.**

**For Respondents: None.**

**ORDER**  
**(Virtual Mode)**

**02.11.2020:** It is represented by the Learned Counsel for the Appellant that the Learned Counsel for the Respondents has not filed 'Reply Affidavit' although four weeks' time was granted by this Tribunal, as early as on 17.09.2020 and hence, the Appellant is handicapped to file 'Rejoinder', if any.

As last opportunity for filing of 'Reply Affidavit' by the Respondent side time is granted till 24<sup>th</sup> November, 2020.

The Registry is directed to List the matter on **25<sup>th</sup> November, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*Sim/Kam*